

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.2553-2554/2026 in Crl.A. No.2161-
2162/2024

[Arising out of impugned final judgment and order dated 23-09-2024 in Crl.A. No. No. 2162/2024 23-09-2024 in Crl.A. No. No. 2161/2024 passed by the Supreme Court of India]

JUST RIGHTS FOR CHILDREN ALLIANCE & ANR.

Petitioner(s)

VERSUS

S. HARISH & ORS.

Respondent(s)

IA No. 196488/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 218386/2026 - CONDONATION OF DELAY IN FILING

Date : 24-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :Mr. Bhuwan Ribhu, Adv.
Mr. Saksham Maheshwari, AOR
Ms. Shashi, Adv.
Ms. Taruna Panwar, Adv.
Ms. Surabhi Katyal, Adv.
Ms. Aditi Bhardwaj, Adv.
Mr. Sankalp Saxena, Adv.

For Respondent(s) :M/S. Juristrust Law Offices, AOR

Mr. Tushar Mehta, Solicitor General
Mr. K.M. Nataraj, A.S.G.
Ms. Madhulika Upadhyay, AOR
Ms. Aashna Gill, Adv.
Mr. Vaibhav Dwivedi, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Anuj Udupa, Adv.

Mr. Abhaid Parikh, AOR

Ms. Sunita Sharma, AOR
Ms. Nidhi Sharma, Adv.
Mr. Aman Jaiswal, Adv.
Mr. Hari Om Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. By our order dated 14th August, 2026, we had directed the Union of India through the Ministry of Electronics and Information Technology as well as the Ministry of Law and Justice to file their counter/ report as regards the subject matter of the Miscellaneous Application.
2. Unfortunately, till this date, no such counter or report has come on record.
3. The matter before us is extremely serious.
4. We give one last opportunity to both the Ministries to file their counter/ report. The counter/ report should explain clearly what steps the two Ministries have taken to give meaningful effect to the directions issued by this Court in the main judgment dated 23.09.2024 passed in Crl. Appeal Nos.2161-2162 of 2024 and what steps have been taken so far to curb this menace, as highlighted in the Miscellaneous Application.
5. The counter/ report should also indicate in so many words, what precautions the Government would be taking in future to prevent lapses on the part of the social media intermediaries.
6. Mr. Deepak Goel, Scientist G, Ministry of Electronics and Information Technology (MeitY) is personally present in the Court today.
7. Post the matter(s) on 15th October, 2026.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)